

The position of the above Bills is as follows:

- (i) *The Kerala Casual, Temporary and Badli Workers (Wages) Bill, 1977:*

Some provisions in this Bill remained in correspondence between the Government of India and the State Government. A reply from the State Government has been received and the case is under the consideration of Government.

- (ii) *The Kerala Headload Workers Bill, 1978:*

The comments of the Government of India were brought to the notice of the State Government for their reactions which are awaited.

- (iii) *The Public Property (Prevention of Destruction and Loss) Bill, 1978:*

In view of the fact that I.P.C. Amendment Bill, 1978 (which also contained provisions regarding mischief to public property) was on the anvil and had been passed by the Rajya Sabha, the State Government had agreed that the assent of the President may be withheld from the Kerala Bill. However, with the dissolution of the Sixth Lok Sabha, the I.P.C. Amendment Bill, 1978 has lapsed. This development has been brought to the notice of the State Government and their present reactions solicited.

- (iv) *The Kerala District Administration Bill, 1979:*

The Bill is under the consideration of the Government of India in consultation with the Ministries/Departments concerned.

- (v) *The Kerala Cashew Workers Relief and Welfare Fund Bill, 1979:*

This Bill has been received recently and is under consideration of the Government of India in consultation with the Ministries/Departments concerned.

Setting up of a factory for manufacture of advanced airborne system equipment

649. SHRI S. KUMARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Hindustan Aeronautics Limited, Bangalore, has a proposal under consideration to set up a factory to manufacture the advanced airborne systems equipment;

(b) whether the Kerala Government has suggested some places in the State for locating the proposed factory; and

(c) if so, what are the details in this regard and what decision Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) The State Government have offered sites at Angamali, Edayar and Pudurseri. The proposal to set up the new factory including its location is under consideration of the Government.

Declaration of a Tribal area in District Morena in M.P.

650. SHRI BHOLA PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that village Gorus in Tehsil Sheopur-Kalan, District Morena in Madhya Pradesh has been declared backward and tribal area;

(b) if so, what are the reasons for declaring only one village in the whole district as backward and tribal area;

(c) what is the total amount spent in each year during the last three years for the development of the village; and

(d) what are the details of the development work carried out in the village?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Karahal Tribal Development Block of